

#### Funds for Science City in Gujarat

\*210. SHRI NATUJI HALAJI THAKOR: Will the Minister of CULTURE be pleased to state:

(a) whether the Gujarat Government has requested the Central Government to release ₹ 41 crore for the Science City project;

(b) if so, the details thereof and the decision taken by the Central Government thereon; and

(c) if not, by when a final decision would be taken in this regard?

THE MINISTER OF CULTURE (KUMARI SELJA): (a) to (c) in June, 2001, a proposal for financial assistance of Rs. 51 crores was sent by the Government of Gujarat for setting up of Science City in Ahmedabad. Subsequently, in April, 2002, the norms/guidelines for financial assistance for establishment of Science Cities/Science Centres were approved by the Ministry, and accordingly the Government of Gujarat was requested to send a revised proposal. Upon receipt of a revised proposal from the State Government, the Government of India sanctioned grant-in-aid of Rs. 9 crores and released the entire amount, in six instalments between 2003 to 2008. The Science City has already been opened to public.

#### Terror funding through organisations/institutions

†211. MISS ANUSUIYA UIKEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that terrorist organisations are utilising the money gathered by transactions through domestic, foreign, private trusts, voluntary organisations and religious organisations for the purpose of spreading terrorism;

(b) if so, the details thereof;

(c) whether it is a fact that the legal structure of India is weak and ineffective in dealing with such institutions and organisations; and

(d) if so, whether Government will take steps to make effective legal provisions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per the available inputs, from a terrorist financing risk perspective, foreign organisations and trusts, particularly those based in countries, which provide a safe haven to terrorists acting against India, are considered a potential source of terrorist funding. A number of foreign charitable trusts and NGOs have been identified by the United Nations for their alleged role in financing of terrorist organisations. No such organisations or their

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†Original notice of the question was received in Hindi.

front organisations are given permission to receive foreign contribution under the Foreign Contribution (Regulation) Act, 2010.

(c) to (d) Existing statutory and legal structure provides adequate provisions to deal with such organisations. The primary legal regime for countering terrorist financing is the Unlawful Activities (Prevention) Act, 1967 which has adequate provisions to deal with all aspects of financing terrorism. Further, the Government monitors the receipt and utilization of foreign contributions by any 'person' in the Country through the Foreign Contribution (Regulation) Act, 2010 and Foreign Contribution (Regulations) Rules, 2011. Besides the above, Prevention of Money Laundering Act, Indian Penal Code and State Local Laws form the legal structure for regulating the functioning of associations/trusts and for monitoring anti-national activities in the country. To further strengthen the existing enforcement structure, the NIA Act was passed in 2008 and NIA started functioning in 2009 with a specific mandate to deal with all activities criminalized under UAPA including terrorist funding. NIA has created a dedicated cell, Terror Funding and Fake Currency Cell (TFFC) for countering this menace. Up till date, NIA has reported freezing/seizure of 18 no. of properties/accounts on suspicion of being funds/properties intended to be used for terrorism or being proceeds of terrorism.

Further, based on experience gained and gaps identified, Government continuously upgrades technical, coordination and forensic capabilities of the Central Intelligence and Investigation Agencies to effectively deal with this threat.

#### **New Textile Parks**

\*212. SHRI V.P. SINGH BADNORE: Will the Minister of TEXTILES be pleased to state:

- (a) the number of new Textile Parks proposed in the country;
- (b) the status of the Textile Parks proposed and sanctioned during the last four years; and
- (c) whether Bhilwara (Rajasthan) has also been sanctioned a Textile Park?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) Government has approved 40 Integrated Textile Parks under the Eleventh Five Year Plan with a financial allocation of Rs. 1400 crores. Looking to the successful implementation of the scheme and investor demand, Government sanctioned 21 New Textile Park in the country with an allocation of Rs. 400 crores.

(b) Of the 40 parks sanctioned under the Eleventh Five Year Plan, 7 parks have been completed, 14 parks have drawn 90% of grants and 15 parks are in progress. Of the 21 new parks sanctioned, 17 parks would be commencing implementation in December, 2011.